

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.NO.807 of 1994

New Delhi, this the 10th day of November, 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman(J)
Hon'ble Mr R.K.Ahooja, Member(A)

Shri Lachhman Prasad
S/O Shri Ram Gopal
Luggage Porter
under Station Superintendent
Railway Station
Narwana

R/o A-221, Sector-9
New Vijay Nagar
Ghaziabad.

... Applicant

(By Shri B.S.Mainee, Advocate)

Versus

Union of India: through

1. The General Manager
Northern Railway
Baroda House
New Delhi.

2. The Divisional Railway Manager
Northern Railway
State Entry Road
NEW DELHI.

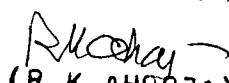
3. The Station Superintendent
Northern Railway
Narwana (Haryana). ... Respondents

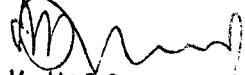
(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

After making submissions for quite sometime, the learned counsel for the applicant sought permission to withdraw this application reserving liberty to the applicant to seek appropriate relief in case he is acquitted by the Criminal Court.

2. Permission is granted for withdrawal of the case. It is made clear that it will be open to the applicant to seek appropriate relief in case in the criminal case, pending against him, he is acquitted.


(R.K.AHOOJA)
MEMBER(A)


(A.V.HARIDASAN)
VICE-CHAIRMAN(J)

/sds/